

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR ATTENTION OF THE CREDITORS OF M/s MAKRO CAST PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	M/s MAKRO CAST PRIVATE LIMITED
2	Date of incorporation of corporate debtor	26/07/2004
3	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, ROC, Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109AP2004PTC043747
5	Address of the registered office and principal office (if any) of corporate debtor	S-F6, Geetanjali Apartments, Tikkle Road Mogalrajapuram, Vijayawada, Krishna District, Andhra Pradesh 520 010
6	Insolvency commencement date in respect of corporate debtor	Order Date: 13 th December 2019 Order Received: 16 th December 2019
7	Estimated date of closure of insolvency resolution process	10 th June 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	PRABHAKAR RAO KAMMULA IBBI/IPA-001/IP-P01467/2018-2019/12339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	39-4-1, S5 Koduru Enclave, Pitchaiah Street, Labbipet, Vijayawada – 520 010, Krishna District, Andhra Pradesh E-Mail: kammulaprabhakar@hotmail.com Mobile: 98481 24608
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, 3rd Floor, Bhavya's Fantastika, D.No. 8-2-684/A, Road No 12, Banjara Hills, Hyderabad- 500034, Telangana State. E-mail: kammulaprabhakar@hotmail.com
11.	Last date for submission of claims	30 th December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s MAKRO CAST PRIVATE LIMITED, on 16th December 2019.

The creditors of M/s MAKRO CAST PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 30th December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date :19th December, 2019

Place: Vijayawada

PRABHAKAR RAO KAMMULA

Interim Resolution Professional
IBBI/PA-001/IP-P01467/2018-2019/12339